

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
NEW BOMBAY

Stamp No.266/91 (OA 327/91)

Shri P.Ranganayakulu
ASPE (D&C)
Office of DGM(P)
Telephone House,
Bombay 400-028

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Applicant

vs

Chief Secretary
Department of Communication
Dak Bhavan, New Delhi
and Ors.

...

Respondents

Coram: Hon'ble Mr. P.S.Chaudhuri, Member(A)

Hon'ble Mr. T.C.Reddy, Member (J)

Appearance:

Applicant in
person

Dated: 7-6-91

Oral Judgement

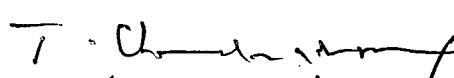
(Per: Mr. P.S.Chaudhuri, Member(A))

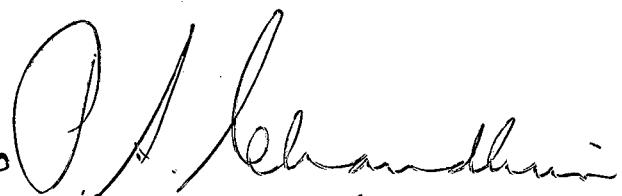
This application under section 19 of the Administrative Tribunals Act,1985 was filed on 3-6-91. In it the applicant who is working as A.S.P.E (D&C) in the office of Dy.General Manager (Cable Planning), Bombay under Mahanagar Telephone Nigam Ltd., Bombay is challenging the order dated 28-5-90 by which he has been given an opportunity to make a representation in respect of the proposal that he is not entitled to receive full pay and allowances during the period between 16-8-85, when ^{he} was compulsorily ^{il-} retired from service as a punishment , and 13-7-89, when he was reinstated after the penalty had been set aside.

2. The applicant appeared before us in person. He submitted that he had submitted a representation dated 17-7-90 which he had pursued with a reminder dated 25-2-91. However, no final order has yet been passed even though more than 6 months have passed and so he has filed the present application.

3. After going through the application and hearing the applicant we are satisfied that the ends of justice would best be met by giving an innocuous but suitable direction to the respondents, even though they are not before us, to decide the matter expeditiously.

4. We accordingly dispose of this application with a direction to respondent No.2 to pass final orders on the applicant's representation dated 17-7-90 within a period of two months from the date of receipt of a copy of this order. A copy of this order along with a copy of the application be sent to respondent No.2. If the applicant continues to remain aggrieved after such final orders are passed, he is at liberty to approach this Tribunal afresh.


T.C. Reddy
(T.C. Reddy)
Member(J)


P.S. Chaudhuri
(P.S. Chaudhuri)
Member(A)